

**Standard Operating Procedure for participating in the court  
proceedings through Cisco Webex**

**Revised as on 03.06.2024**

1. 'Cisco Webex Meetings' Application may be used both on Mobile (Android/iPhone) and Laptops/Desktops.
2. Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application. The users are requested to keep the Cisco Webex Meeting Mobile App updated.
3. Deleted ()
4. In the Cause List of each Hon'ble Court, a numeric **Meeting Number** will be published which may be used to join the VC as per the process given below.
5. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

**Mobile Phones**

Open Cisco Webex App and tap on '**Join Meeting**' option. Thereafter, enter the **Meeting Number** and in Your Name box, **mention the item number just before your name as prefix**. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

**12- Rajendra Kumar**

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

**Laptop/Desktop**

Open URL <https://www.webex.com> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name with item number** as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

6. In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
7. (A) The advocate/ parties-in-person who opt for video conferencing may join using Meeting ID displayed on cause-list of concerned court of Rajasthan High Court.

(B) In the matters related to matrimonial matters, JJ Act, POCSO Act, Official Secrets Act, matters relating to intelligence agencies, matters relating to domestic violence, and other alike matters which restricts disclosure of information on public domain, Courts may adopt personal room feature of CISCO Webex having lock room option. In this option, all the persons who would join VC have to wait in virtual waiting room and will be able to enter the main VC only after the permission of host. In such matters on joining webex, following message will be displayed-

**‘You can join the meeting after the host admits you.’**

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon’ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name.**

8. Please also keep the **mike muted** all the times or until asked by Hon’ble Court to speak. Once, the hearing is over, please leave the meeting by ‘x’ button in Red Circle.
9. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
10. Please use Head Phone or Ear buds for clear sound quality at both the ends.
11. Oral mentioning only for cases listed in cause list may be made before concerned Hon’ble Court at 10.30 am on a separate **Meeting Number** which will also be published in the cause list of each Hon’ble Court.
12. Request for early listing of any case may be made on Urgent Listing portal available on the home page of the website of Rajasthan High Court

([www.hcraj.nic.in](http://www.hcraj.nic.in)) in e-Services tab. Such applications may also be physically dropped in Drop Boxes.

13. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
14. Copying/editing/sharing and addition/ deletion/ omission of court proceedings through VC are strictly prohibited unless specifically permitted by the competent authority.
15. Please strictly adhere to the instructions given in this SOP.

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